

ANNEXURE-A

The Court of ADJ-08, Central is adopting the following guidelines/timelines for the cases.

Guidelines/Timelines

1. Misc. Cases & Issues : 10 A.M. to 11:00 A.M.
2. Evidence Cases : 11:00 A.M. to 12:30 P.M.
3. Misc. Arguments : 12:30 P.M. to 1:30 P.M.
4. New Cases, Applications, : 2: 00 P.M. to 4:00 P.M.
Final Arguments Cases

- (A) All the cases shall strictly be called as per the above schedule, and recall, if any, shall be done in the time fixed thereof.
- (B) No Advocate or Litigant shall be allowed in the Court Room without Masks.
- (C) The Advocates and parties are requested to maintain sufficient physical distance from each other in the Court Room.
- (D) The Advocates are requested to join the V.C. as far as possible as the Court is conducting hearing through hybrid mode and they should impress upon the litigants as well either then join the hearing through V.C. or not appear physically in the Court room unless necessary to avoid inconvenience.
- (F) All are requested to co-operate in these times of Covid Pandemic.


(Hem Raj)

ADJ-08 : Central : THC : Delhi.
02.05.2022.